

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2744**

TO BE ANSWERED ON THE 02ND AUGUST, 2022/SRAVANA 11, 1944 (SAKA)

DEVELOPMENT PROJECT UNDER MOS

2744. SHRI HOREN SING BEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken by the Government to complete all the developmental projects (clause wise), according to the MoS (Memorandum of Settlement) signed with UPDS, the State Government of Assam and the Union Government in 2011 and the Memorandum of Settlement (MOS) signed with Karbi Armed Group, the State Government of Assam and the Union Government in 2021;

(b) whether the Government has examined the reasons of delay for these projects;

(c) if so, the reasons therefor;

(d) whether the Government has developed any speedy plan or created any dedicated fund for implementing these sanctioned projects of MOS, 2011 and MOS, 2021 speedily; and

(e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (e): The Government has taken various steps for implementation of the tripartite Memorandum of Settlement (MoS) signed between Government of India, Government of Assam and representatives of United People's Democratic Solidarity (UPDS) on 25th November, 2011 and representatives of Karbi Groups on 04th September, 2021. Ministry of

Development of North Eastern Region (DoNER) sanctions the developmental projects under these MoS based on the recommendations of Government of Assam. Government of India reviews the implementation of these MoS with Government of Assam and other stakeholders regularly.
